IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.430
CA/404/ND/2023 IA/379/ND/2023 CA/307/ND/2023 CA/309/ND/2023
CA/313/ND/2023 IA/100/ND/2024 in CP/70/ND/2023

IN THE MATTER OF:

Kuldeep Kumar Dhar ... Applicant
Versus
Ms Highwaymen Collective Private Limited & Ors. ... Respondent

under Section 241-242

Order delivered on 19.04.2024

CORAM:
MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Gaurav Mitra, Mr. Deepak Joshi, Mr. Ishan Roy Chaudhary, Advs.
For the Respondent : Mr. P. Nagesh, Sr. Adv., Mr. Ashutosh Gupta, Mr. Gaurav Rana, Mr. Yatharth Jain, Advs., for R-1 to 3

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/100/ND/2024:-

On mentioning, this matter is taken up for hearing.

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically. Ld. Counsel for the Respondent submits that he has filed the reply, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. Ld. Counsel for the Applicant in IA/100/ND/2024 seeks ten days time to file rejoinder to the reply filed on behalf of the Respondents. Ten days time is

granted to file rejoinder. Let this matter be posted to **20.05.2024** in priority list.

All other IAs are adjourned to **20.05.2024.**

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)

Mamta-19.04.2024